

- like goods produced or manufactured outside India if imported and sold into India under and in accordance with the provisions of the Import and Export Policy 1990-93.
- (xvii) G.S.R. 618 (E) published in Gazette of India dated the 9th October, 1991 together with an explanatory memorandum making certain amendments to Notification No. 10/89-CE, dated the 1st March, 1989.
- (xviii) G.S.R. 637 (E) published in Gazette of India dated the 22nd October, 1991 together with an explanatory memorandum providing that in accordance with a general practice that was prevalent at the relevant time, the excise duty which was not being levied on monofilament and captively consumed in manufacture of ropes shall not be required to be paid from the 1st March, 1987 to 31st May, 1989.
- (xix) G.S.R. 569 (E) published in Gazette of India dated the 1st November, 1991 together with an explanatory memorandum making certain amendments to Notification No. 40/86-CE, dated the 10th February, 1985.
- (xx) G.S.R. 660 (E) published in Gazette of India dated the 1st November, 1991 together with an explanatory memorandum making certain amendments to Notification No. 49/86-CE, dated the 10th February, 1986.
- (xxi) G.S.R. 687 (E) published in Gazette of India dated the 15th November 1991 together with an explanatory memorandum making certain amendments to Notification No. 177/86-CE, dated the 1st March, 1986.
- (xxii) G.S.R. 688 (E) published in Gazette of India dated the 15th November 1991 together with an explanatory memorandum making certain amendments to Notification No. 53/88-CE, dated the 1st March, 1988.
- (xxiii) G.S.R. 701 (E) published in Gazette of India dated the 27th November, 1991 together with an explanatory memorandum waiving the duty liability from 1st March, 1986 to 30th November, 1988 on food preparation intended for free distribution to economically weaker sections of the society under a programme duly approved by the Central Government or any State Government. [Placed in Library See No. LT-961/91]
- (3) A statement (Hindi and English versions) correcting the reply given on the 6th December, 1991 to Starred Question No 327 by Shri Ram Badan, M.P. regarding smuggling on Indo-Nepal Border. [Placed in Library. See No. LT-962/91]

**Notification under Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980, Government Savings Bank Act, 1973 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980:-

- (i) Amendments to Bank of Baroda (Officers') Service Regulations, 1979 published in Notification No. HQ: STF/A-10/15-792 in Gazette of India dated the 16th June, 1990. [Placed in Library See No. LT-963/91]
- (ii) The Indian Bank Officers's Service (Amendment) Regulations, 1991 published in Notification No. SRC/223/114 in Gazette of India dated the 18th May, 1991. [Placed in Library See No. LT-964/91]
- (iii) The Andhra Bank (Officers') Service Amendment Regulations, 1991 published in Notification No. 666/3/A-/292 in Gazette of India dated the 21st August, 1991. [Placed in Library See No. LT-965/91]
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item No. (1) above. [Placed in Library See No. LT-966/91]
- (3) A copy of the Post Office Time Deposit (Third Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 727 (E) in Gazette of India dated the 6th December, 1991 under sub-section (3) of section 15 of the Government Savings Bank Act, 1973. [Placed in Library See No. LT-967/91]
- (4) A copy of the Kisan Vikas Patra (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 728 (E) in Gazette of India dated the 6th December, 1991 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library See No. LT-968/91]
- (5) A copy of the National Housing Bank (Voluntary Deposits) Scheme, 1991 (Hindi and English versions) published in Notification No. NHB. VDS. 1/91 in Gazette of India dated the 27th September, 1991 under sub-section (5) of section 55 of the National Housing Bank Act, 1987. [Placed in Library-See No. LT-969/91]
- (6) A copy each of the following Annual Reports (Hindi and English versions):-
- (i) Report of the Rayalseema Grameena Bank Cuddapah, for the year 1990-91 together with the Accounts and Auditor's Report thereon. [Placed in Library See No. LT-970/91]
- (ii) Report of the Fatehpur Kshetriya Gramin Bank, Fatehpur, for the year 1990-91 together with the Accounts and Auditor's Report thereon. [Placed in Library See No. LT-971/91]
- (iii) Report of the Parvatya Gramin Bank, Chamba, for the year 1990-91 together with the Accounts and Auditor's Report thereon. [Placed in Library See No. LT-972/91]
- (iv) Report of the Malwa Gramin Bank, Sangrur, for the year 1990-91 together with the Accounts and Auditor's Report thereon. [Placed in Library See NO. LT-973/91]
- (v) Report of the Santhal Parganas Gramin Bank, Dumka for the year 1990-91 together with the Accounts and Auditor's Report thereon. [Placed in Library See No. LT-974/91]

- (vi) Report of the Puri Gramin Bank, Pipli, for the year 1990-91 together with the Accounts and Auditor's Report thereon. [Placed in Library See No. LT-975/91]
- (vii) Report of the Chimagaiur Kodagu Grameena Bank Chikmagalur, for the year 1990-91 together with the Accounts and Auditor's Report thereon. [Placed in Library See No. LT-976/91]
- (viii) Report of the Nadia Gramin Bank, Krishnagar, for the year 1990-91 together with the Accounts and Auditor's Report thereon. [Placed in Library See No. LT-977/91]
- (ix) Report of the Faridkot-Bathinda Kshetriya Gramain Bank, Bathinda, for the year 1990-91 together with the Accounts and Auditor's Report thereon. [Placed in Library See No. LT-978/91]
- (x) Report of the Adhiyaman Grama Bank, Dharampuri, for the year 1990-91 together with the Accounts and Auditor's Report thereon. [Placed in Library See No. LT-979/91]
- (xi) Report of the Venkateswara Grameena Bank, Chittoor, for the year 1990-91 together with the Accounts and Auditor's Report thereon. [Placed in Library See No. LT-980/91]
- (xii) Report of the Chitradurga Gramin Bank, Chitradurga, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library See No. LT-981/91]

**Notifications under Imports and Exports (Control) Act, 1947 and Export (Quality Control and Inspection)**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:-
  - (i) S.O. 579 (E) published in Gazette of India dated the 6th September, 1991 making certain amendments in the Import Trade Control Order No. 15/90-93, dated the 30th March, 1990.
  - (ii) S.O. 583 (E) published in Gazette of India dated the 10th September, 1991 making certain amendments in three Import Trade Control Order No. 16/90-93, dated the 30th March, 1990.
  - (iii) S.O. 744 (E) published in Gazette of India dated the 31st October, 1991 making certain amendments in the Import Trade Control Order No. 61/90-93, dated the 4th July, 1991.
  - (iv) S.O. 745 (E) published in Gazette of India dated the 31st October, 1991 making certain amendments in the Import Trade Control Order No. 1/90-93, dated the 30th March, 1990.
  - (v) S.O. 746 (E) published in Gazette of India dated the 31st October, 1991 making certain amendments in the Import Control Order No. 2/90-93,